CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

PRISM INFORMATICS LIMITED

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This is a corrigendum to the Original Public Announcement ("PA") that appeared in this newspaper on Wednesday, August 12, 2009 issued by **Saffron Capital Advisors Private Limited**, the Manager to the Offer, on behalf of **Idhasoft Limited** (hereinafter referred to as '**Acquirer**' or '**Idhasoft**') in compliance with Regulations 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto [SEBI (SAST) Regulations]. No other person/individual/entity is acting in concert with the Acquirer for the purposes of this Offer. This is not a competitive bid.

The Shareholders of the Target Company are requested to note the following amendments:

1. Intention of the Acquirer

The Acquirer intends to pursue some of its software related activities related to certain domains through PIL, a listed vehicle. The Acquirer currently does a significant amount of Business Consulting and IT implementation services on a worldwide basis and has over 1200 customers. It therefore sees a huge opportunity in certain key sectors like infrastructure support Management, IT Security and Business Continuity Management, SAP Education Portal Services, SAP Retail Trade Practice Services, Oracle Green Energy Practices etc. Also, the Acquirer sees significant opportunities in Asian and European markets, where PIL will be a niche vehicle for Idhasoft to provide high quality technology oriented products and services. The Acquirer plans to induct staff in remote locations and also plans to create high-end IT consulting, and leadership education services and offshore IT products and services into PIL. The Acquirer also plans to acquire a few companies which have significant focus in Asia, Europe etc, which will be consolidated in PIL. This will ensure significant long term value creation for PIL and at the same time, it will provide value added services to the Acquirer.

2. Shareholding pattern of the Acquirer

Name of shareholders	No. of Equity Shares of face value Re. 1/-	% w.r.t to the total issued capital
Promoter Group		
Dr. Ramesh Subramanyam Iyer	52,635,000	10.77
Alok Pathak	52,835,000	10.81
Antleg Cyprus Limited (person in control - James Henry Napier Gibson)	221,549,522	45.31
James Henry Napier Gibson	-	0.00
Total Promoter Group (A)	**327,019,522**	**66.88**
Others (B)	161,923,697	**33.12**
Total (A+B)	**488,943,219**	**100.00**

3. The Provisions of Chapter II of the SEBI (SAST) Regulations have been complied with by Idhasoft, by filing disclosure reports of acquisition, with the Target Company and the stock exchange, where the Target Company is listed, in terms of Regulation 7(1) of the SEBI (SAST) Regulations.

4. The Target Company has confirmed vide their letter dated September 23, 2009, that they shall take necessary steps to consent with SEBI, to regularize the delay in filing disclosure/compliance reports under provisions of Chapter II of SEBI (SAST) Regulations.

5. Original and Revised Activity Schedule

Activity	Original Schedule	Revised Schedule
Date of Public Announcement	Wednesday, August 12, 2009	Wednesday, August 12, 2009
Specified Date*	Friday, August 14, 2009	Friday, August 14, 2009
Last date for a competitive bid, if any	Wednesday, September 02, 2009	Wednesday, September 02, 2009
Date by which Letter of Offer will be posted to shareholders	Wednesday, September 23, 2009	Monday, October 05, 2009
Date of opening of the Offer	Thursday, October 01, 2009	Friday, October 09, 2009
Last date for Revising the Offer Price / Number of Shares	Thursday, October 08, 2009	Friday, October 16, 2009
Last date for Withdrawing acceptances tendered by shareholders	Tuesday, October 13, 2009	Friday, October 23, 2009
Date of closing of the Offer	Tuesday, October 20, 2009	Wednesday, October 28, 2009
Date of communicating acceptance/ rejection and payment of consideration for accepted shares / dispatch of the share certificate in case of rejection.	Tuesday, October 27, 2009	Friday, November 06, 2009

** "Specified Date" is only for the purpose of determining the Shareholders as on such date to whom the letter of offer would be mailed. It is clarified that all owners (registered or unregistered) of the Shares of the Target (except the Acquirers, sellers and parties to the SPA) are eligible to participate in the Offer anytime before the closing of the Offer.*

All other terms and conditions of the offer remain unchanged. The Acquirer accepts full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA.

This Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by: Manager to the Offer

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SAFFRON CAPITAL ADVISORS PRIVATE LIMITED

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Email: abhijit@saffronadvisor.com, Website: www.saffronadvisor.com,
Contact Person: Mr. Abhijit A. Diwan, SEBI Registration No.: INM000011211

On behalf of the Board of Directors of the Acquirer
Idhasoft Limited

Registered Office: B-407, BSEL Tech Park, Sector 30-A, Vashi, Navi Mumbai – 400 705.

Place: Navi Mumbai
Date: September 30, 2009

CONCEPT

Size: 28 x 12 sq. cm